

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 335
ANSWERED ON 25.02.2016

PPP MODE FOR NAMAMI GANGE PROGRAMME

335. SHRI RATTAN LAL KATARIA

SHRI NANA PATOLE

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has decided to establish a special purpose vehicle to speed up the ongoing Namami Gange Programme, if so, the details thereof;
- (b) whether the Government proposes to adopt Public Private Partnership (PPP) mode to clean Ganga river, if so, the details thereof;
- (c) whether the Government proposes to set up any special companies for the purpose under new company laws, if so, the details thereof;
- (d) the quantum of funds allocated/ released/spent for the cleaning of river with success achieved so far under the said programme; and
- (e) the efforts made/to be made to clean the said river along with the extent to which the new laws are likely to boost the existing Namami Gange Programme?

ANSWER

THE HON'BLE MINISTER FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

(a) to (c) Yes, Madam. The Government has decided to put in place an institutional mechanism and financial model for execution of infrastructure projects under Namami Gange Programme on Hybrid Annuity based Public Private Partnership (PPP) model and setting up a centrally owned Special Purpose Vehicle (SPV) to plan, structure, procure concessionaires, monitor implementation of such projects and develop market for treated water. The objective is to implement infrastructure projects under 'Namami Gange' in a financially sustainable, outcome oriented and accountable mode.

It is proposed to establish the SPV under the Indian Companies Act 2013 to provide required governance framework and enabling functional autonomy. The SPV will be funded by budgetary grants as necessary and will have powers to generate resources through appropriate means including charging fee from the approved project costs. The SPV will focus on taking up PPP based projects in the areas of waste-water treatment. It may also take up other functions to leverage functional effectiveness.

(d) The Central Government approved the Namami Gange program on 13th May, 2015 as a comprehensive approach to rejuvenate the river Ganga and all tributaries under one umbrella by consolidating the existing ongoing efforts and planning for a concrete action plan for the future with an allocated budget of Rs. 20,000 crore for 5 years. Presently, under NGRBA, 96 schemes including 83 investment projects in 53 towns in Ganga States have been sanctioned at a total cost of Rs. 8383.13 crore. Of these, 27 projects have been completed so far. Rs.1501.32 crore has been released by the Centre including the matching share of the States so far and a total expenditure of Rs. 1664.73 crore has been incurred till December 2015 for implementation of these projects.

(e) No new law has been made for the Namami Gange Programme. The existing laws are sufficient for effective implementation of the Namami Gange programme.
